

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

OA/310/01235/2018

Dated Wednesday the 19th day of September, Two Thousand Eighteen

PRESENT

**Hon'ble Smt. Jasmine Ahmed, Member(J)
&
Hon'ble Shri. R. Ramanujam, Member (A)**

A. Weeraragavan
No. 34/1, Muthumariamman Koil Street
Melakangapattu Village
Oragadam (po), Thirukazhukundram (via)
Thiruporur TK
Kanchipuram District – 603 109. Applicant

By Advocate M/s R. Ramachandran
Vs.

1. Union of India represented by
The Director of Health and Family Welfare Services
Puducherry 605 001.
2. The Officer on Special Duty
Directorate of Health and Family Welfare Services
Puducherry.
3. The Medical Superintendent
Government General Hospital
Karaikal.
4. The Under Secretary to the Government of Puducherry
Personnel and Administrative Reforms
Puducherry.
5. The Director of Accounts and Treasuries
Puducherry.
6. The Deputy Director Accounts and Treasuries
Karaikal. Respondents

By Advocate Mr. R. Syed Mustafa

ORDER

(Pronounced by Hon'ble Mrs.JASMINE AHMED, Judicial Member)

The applicant has filed this OA seeking the following relief:

"(i)To call for the records in respect of Memorandum No.A32016/B6/ACP/DHFWS/2014/142 dated 22.12.2015 issued by the 2nd Respondent, Officer on Special Duty, Office of the Directorate of Health and Family Welfare Services, Government of Puducherry and set aside the same.
(ii)To direct the 2nd respondent to grant 3rd Financial upgradation from 12.11.2009 to till the date of Applicant's retirement on 30.09.2014.
(iii)Pass such further order or orders as this Hon'ble Tribunal deems fit and proper in the circumstances of the case and thus render justice."

2. The learned counsel for the applicant has assailed an information dated 25.05.2018 received through RTI as impugned order in this OA which is not permissible under the Administrative Tribunal's Act, 1985. It is seen that in regard to his grievances, the applicant has made representations dated 30.12.2015 and 05.02.2016 and states that these representations have not been decided by the respondents yet.

3. Accordingly, we direct the respondents to decide the applicant's representations pending with them by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order. It is made clear, while disposing of this OA, we have not commented anything on merit of the case.

4. Mr.R.Syed Mustafa takes notice on behalf of the respondents.

(R.RAMANUJAM)
MEMBER (A)

(JASMINE AHMED)
MEMBER (J)

19.09.2018

M.T.